

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/RP/2022

in

Petition 112/GT/2020

Coram:

Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 21st February, 2023

In the matter of

Review of Commission's order 22.3.2022 and corrigendum order dated 23.5.2022 in Petition No. 112/GT/2020 with regard to the revision of tariff of Rihand Super Thermal Power Station-II (1000 MW).

And

In the matter of

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road, New Delhi-110003

...Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited
Shakti Bhawan, 14, Ashok Marg
Lucknow-226001.
2. Rajasthan Urja Vikas Nigam Limited
(On behalf of Rajasthan Discoms)
Vidyut Bhawan, Janpath, Jaipur-302005
3. Tata Power Delhi Distribution Limited
Grid Substation, Hudson Road
Kingsway Camp, New Delhi-110009
4. BSES Rajdhani Power Limited
BSES Bhawan, Nehru Place
New Delhi-110019



5. BSES Yamuna Power Limited
Shakti Kiran Building, Karkardooma
Delhi-110092
6. Haryana Power Purchase Centre
Shakti Bhawan, Sector-VI,
Panchkula-134109
7. Punjab State Power Corporation Limited
The Mall, Patiala-147001
8. Himachal Pradesh State Electricity Board Limited,
Kumar Housing Complex Building-II, Vidyut Bhawan,
Shimla-171004
9. Power Development Department
Govt. of J&K, Civil Secretariat
Srinagar-190009
10. Electricity Department of Chandigarh
Union Territory of Chandigarh
Additional Office Building, Sector-9 D, Chandigarh-160009
11. Uttarakhand Power Corporation Limited
Urja Bhavan, Kanwali Road
Dehradun-248001.

...Respondents

Parties Present:

Shri A.S. Pandey, NTPC
Shri Harshit Sharma, NTPC

ORDER

Petition No. 112/GT/2020 was filed by the Review Petitioner, for truing-up of tariff of Rihand Super Thermal Power Station-II (1000 MW) (in short “the generating station”) for the 2014-19 tariff period and the Commission vide its Order dated 22.3.2022 and corrigendum order dated 23.5.2022 (in short “the impugned orders”) disposed of the same in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”).



Aggrieved by the said impugned orders, the Review Petitioner has sought review on the ground of error apparent on the face of the order, raising the following issues:

- (a) *Error in the computation of weighted average price of coal;*
- (b) *Error in the computation of under-recovery in O&M expenses for allowance of wage revision impact.*

Hearing dated 24.1.2023

2. The Review Petition was heard on 'admission' through 'video conferencing' on 24.1.2023. During the hearing, the representative of the Review Petitioner submitted that there is an error apparent on the face of order on the above issues.

3. The Commission, after hearing the representative of the Review Petitioner, directed as under:

- (a) Admit, issue notice.
- (b) The Review Petitioner shall serve the copy of the Review Petition, along with this order, to the Respondents by **3.3.2023**. The Respondents shall file their replies on or before **24.3.2023**, after serving the copy to the Review Petitioner, who may, file its rejoinder, if any, by **10.4.2023**. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted.

4. Review Petition shall be listed for hearing on **25.4.2023**.

**Sd/
(Pravas Kumar Singh)
Member**

**Sd/
(Arun Goyal)
Member**

**Sd/
(I. S. Jha)
Member**

